

THE HIGH COURT OF MEGHALAYA

SHILLONG

NOTICE

NO.HCM – III/04/2014/

DATED, SHILLONG THE 5TH NOVEMBER, 2014

Hon’ble Mr. Justice Uma Nath Singh, Chief Justice [Acting] vide order dated **05.11.2014** is pleased to constitute Division Benches and Single Benches respectively as follows from **Monday the 10th of November, 2014 to Friday the 14th of November, 2014:-**

1. Division Bench consisting of **Hon’ble Mr. Justice Uma Nath Singh, Chief Justice [Acting]** and **Hon’ble Mr. Justice S.R.Sen** would take up all Motion, Admission, Order and Hearing of cases pertaining to matters cognizable by a Division Bench on **Monday the 10th of November, 2014 at 10:30 A.M** in Chief Justice’s Court Room.
2. Division Bench consisting of **Hon’ble Mr. Justice Uma Nath Singh, Chief Justice [Acting]** and **Hon’ble Mr. Justice T. Nandakumar Singh** would take up all Motion, Admission, Order and Hearing of cases pertaining to matters cognizable by a Division Bench from **Tuesday the 11th of November, 2014 to Friday the 14th of November, 2014 at 10:30 A.M** in Chief Justice’s Court Room.
3. Division Bench consisting of **Hon’ble Mr. Justice Uma Nath Singh, Chief Justice [Acting]** and **Hon’ble Mr. Justice S.R.Sen** would take up all Motion, Admission, Order and Hearing of cases pertaining to matters cognizable by a Division Bench from **Tuesday the 11th of November, 2014 to Thursday the 13th of November, 2014 at 02:00 P.M** in Chief Justice’s Court Room.
4. Division Bench consisting of **Hon’ble Mr. Justice T.Nandakumar Singh** and **Hon’ble Mr. Justice S.R.Sen** would take up all Motion, Admission, Order and Hearing of cases pertaining to matters cognizable by a Division Bench on **Friday the 14th of November, 2014 at 02:00 P.M** in Court Room No. 1
5. Single Judge Bench of **Hon’ble Mr. Justice Uma Nath Singh, Chief Justice [Acting]** would take up Motion, Admission, Orders and Hearing of Petitions filed under Arbitration & Conciliation Act, 1996; Civil Revision Petition ; Criminal Revision Petition; Transfer Petition (Tr.P.(C)) cognizable by Single Judge; and any other matters which cannot be listed before other Single Judge Benches on **Monday the 10th of November, 2014 & Friday the 14th November, 2014 at 02:00 P.M** in Chief Justice’s Court Room.

6. Single Judge Bench of **Hon'ble Mr. Justice T. Nandakumar Singh** would take up Motion, Admission, Orders and Hearing Matters relating to Civil Contempt filed under Contempt of Courts Act 1971; Company Matters, Miscellaneous Appeals, Civil Appeals; Motion, Admission and Orders of Civil Writ Petitions (WP) cognizable by Single Judge and hearing of Civil Writ Petitions (WP) except those filed prior to 2014 and any other matter which cannot be listed before other Single Judge Benches on **Tuesday the 11th of November, 2014 to Thursday the 13th of November, 2014 at 02:00 P.M in Court Room No.1.**
7. Single Judge Bench of **Hon'ble Mr. Justice S.R.Sen** would take up Motion, Admission, Orders and Hearing of Civil Writ Petitions (WP); Criminal Petitions (Crl. Petn); Criminal Appeal (Crl. A); Bail Applications (B.A); Criminal Misc. Case (Crl. M.C) cognizable by Single Judge; Election Petitions (By Nomination). Motion, Admission, Orders and Hearing Matters relating to Civil Contempt filed under Contempt of Courts Act 1971; Miscellaneous Appeals, Civil Appeals; cognizable by Single Judge and any other matter which cannot be listed before other Single Judge Benches on **Monday the 10th of November, 2014 at 02:00 P.M. in Court Room No.3.**
8. Single Judge Bench of **Hon'ble Mr. Justice S.R.Sen** would take up Motion, Admission, Orders and Hearing of Criminal Petitions (Crl. Petn); Motion, Admission, Orders and Hearing of Criminal Appeal (Crl. A); Motion, Admission, Orders and Hearing of Bail Application (B.A); Motion, Admission, Orders and Hearing of Criminal Misc. Case (Crl. M.C) cognizable by Single Judge; Hearing of all Civil Writ Petitions (WP) filed prior to 2013; Election Petitions (By Nomination) and any other matters which cannot be listed before other Single Judge Benches on **Tuesday the 11th of November, 2014 to Friday the 14th of November, 2014 at 10:30 A.M in Court Room No.3.**

By Order

REGISTRAR GENERAL

MEMO NO.HCM – III/04/2014/

DATED, SHILLONG THE 5TH NOVEMBER, 2014

Copy for information to:-

1. *The Joint Registrar – cum – Secretary to Hon'ble Mr. Justice Uma Nath Singh, Chief Justice [Acting], High Court of Meghalaya, Shillong.*
2. *The Private Secretary to Hon'ble Mr. Justice T.NK.Singh, High Court of Meghalaya, Shillong.*
3. *The Private Secretary to Hon'ble Mr. Justice S.R.Sen, High Court of Meghalaya, Shillong.*

4. *The Registrar, High Court of Meghalaya, Shillong.*
5. *The Advocate General High Court of Meghalaya, Shillong.*
6. *The Additional Advocate General High Court of Meghalaya, Shillong.*
7. *Mr./Ms/Mrs_____ Senior Advocate, High Court of Meghalaya, Shillong.*
8. *The Deputy Registrar Judicial, High Court of Meghalaya, Shillong.*
9. *The Superintendent (Judicial), High Court of Meghalaya, Shillong.*
10. *The System Analyst, High Court of Meghalaya, Shillong.*
11. *The Central Government Counsel, High Court of Meghalaya, Shillong.*
12. *The President/Secretary Shillong High Court Bar Association, Shillong.*
13. *The Court Master, High Court of Meghalaya, Shillong.*
14. *The High Court Notice Board.*
15. *Office File.*

REGISTRAR GENERAL